

ITEM NO.15

COURT NO.11

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16363-16364/2013

(Arising out of impugned final judgment and order dated 25-04-2012 in MA No. 586/2008 25-04-2012 in MA No. 588/2008 passed by the High Court Of Judicature At Patna)

HINDUSTAN LIVE STOCK AGENCY

Petitioner(s)

VERSUS

DY.COMMR.OF I.T CENTRAL CIRCLE-I

Respondent(s)

WITH

SLP(C) No. 3106-3107/2014 (XVI)

SLP(C) No. 3108/2014 (XVI)

SLP(C) No. 3109/2014 (XVI)

SLP(C) No. 3102-3103/2014 (XVI)

SLP(C) No. 16365-16366/2013 (XVI)

SLP(C) No. 3101/2014 (XVI)

SLP(C) No. 3105/2014 (XVI)

SLP(C) No. 7024/2014 (XVI)

Date : 29-01-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Brijendra Chahar, Sr. Adv.  
Mr. Rudreshwar Singh, Adv.  
Mr. Gautam Singh, Adv.  
Ms. Isha Singh, Adv.  
Mr. Kaushik Poddar, AOR

Mr. M. R. Shamshad, AOR

**For Respondent(s)**

Mr. Sanjay Jain, ASG  
Mr. K. Radhakrishna, Sr. Adv.  
Mr. N.K. Karhail, Adv.  
Ms. Praveena Gautam, Adv.  
Mr. Shekhar Vyas, Adv.  
Ms. Nitya Rao, Adv.  
Mrs. Anil Katiyar, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

**We are not inclined to entertain these petitions under Article  
136 of the Constitution of India.**

**The special leave petitions are, accordingly, dismissed.**

**Pending application(s), if any, shall stand disposed of.**

**(MANISH SETHI)  
COURT MASTER (SH)**

**(SAROJ KUMARI GAUR)  
BRANCH OFFICER**